

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**E.P. No. 2 of 2013 in**  
**Appeal Nos. 171 & 187 of 2010**

**Dated : 20<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Western Electricity Supply Co. Ltd. ... Execution Petitioner/  
Appellant(s)**  
**Versus**

**OCL Iron & Steel Ltd. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A Ranganadhan  
Mr. Hasan Murtaza  
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Ranvir Singh  
Mr. Ravi Shankar Nanda  
Ms. Shruti Singh

**ORDER**

We have heard the learned Counsel for both the parties. Mr. Buddy A. Ranganadhan, the learned Counsel for the Petitioner is directed to file his written submissions on or before 21.11.2013 after serving copy to the other side.

Mr. Ranvir Singh, the learned Counsel for the Respondent is also directed to file his written submissions on or before 25.11.2013 after serving copy to the other side.

Post the matter for reporting compliance as well as further hearing on **26.11.2013.**

**(VJ Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

vt/rt